

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00426/2018 in & OA/310/01041/2018**

**Dated Friday the 3<sup>rd</sup> day of August Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

**&**

**HON'BLE MR. P. MADHAVAN, Member (J)**

R.Balaji,  
Residing at B-II-3, Templeway Avenue,  
B.C.R., Lawspet,  
Puducherry 605008.

....Applicant

By Advocate M/s. T. Saikrishnan

Vs

1. The Principal Chief Commissioner of GST &  
Central Excise (Ett Section),  
Chennai 600034.

2. The Additional Commissioner,  
Office of the Principal Chief Commissioner  
of Central Excise, Chennai Zone,  
Nungambakkam, Chennai 600034. ....Respondents

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. MA for condonation of delay is allowed. Delay condoned.

2. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

- "a. Call for the records on the file of the 2<sup>nd</sup> respondent relating to (i) the impugned order bearing Ref. No. C. No. II/03/08/2017.CCA.ESTT dated 29.03.2017; (ii) the impugned notification bearing ref. C.No. II/03/35/2017.CCA.ESTT dated 29.03.2017 (ii) the impugned notification bearing ref C.No. II/03/35/2017.CCA.ESTT, dated 31.03.2017 and quash the same;
- b. award costs of the original application
- c. pass such further or other orders and thus render justice."

3. It is submitted that the applicant was initially appointed as an LDC under the respondents' department on 19.11.1986 and presently, he is working as Superintendent of Central Excise in terms of an order dt. 02.07.2015. He is aggrieved by the impugned orders dt. 29.03.2017 & 31.03.2017 by which the dates of his promotion as Inspector of Central Excise & Superintendent of Central Excise are postponed to 09.05.2008 and 01.04.2017 respectively. He made representations on 18.01.2018, 01.02.2018 & 04.07.2018 which are still pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Keeping in view the limited relief sought and without going into the merits of the case, we deem it appropriate to direct the respondents to consider Annexures A6, A7 & A8 representations of the applicant dt. 18.01.2018, 01.02.2018 and 04.07.2018 respectively in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

**(P. Madhavan)**  
**Member(J)**

**(R.Ramanujam)**  
**Member(A)**

**03.08.2018**

SKSI